

(b) if so, the details thereof; and

(c) the steps being taken to ensure that the poor workers, mainly from outside Delhi, are given at least minimum wages and provision for their stay in better condition is made?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) and (b) It is not a fact that the workers engaged in various construction projects for Commonwealth Games are paid less than the minimum wages and labour laws are violated by the contractors.

(c) Inspecting Officers keep a close watch on the payment of minimum wages, conditions of work and violation of labour laws at construction sites during their course of inspection. If any violations are noticed, necessary legal action is taken under Acts/Labour Laws.

Factories/units closed in the country

‡705. SHRI BALAVANT ALIAS BAL APTE:
SHRI ANIL MADHAV DAVE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of factories/units closed and declared sick in different parts of the country including Maharashtra during the last three years and the current year, year-wise and State-wise;

(b) the number of workers who have become unemployed as a result thereof during the said period, State-wise and year-wise;

(c) whether the Central Government propose to revamp these closed factories/units and to provide alternate employment to unemployed workers/employees; and

(d) if so, the details thereof and the amount allocated for this purpose during the said period, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) and (b) As per the statistics compiled by Labour Bureau, Ministry of Labour and Employment, State-wise break up of number of factories/units closed and workers affected during each of the last three years and the current year, is given in Statement-I (See below). Further, as per the statistics compiled by the Board for Industrial and Financial Reconstruction (BIFR), number of industrial units registered and declared sick during the same period, State-wise, is given in Statement-II (See below).

(c) and (d) Decisions with regard to closure and re-opening of closed Central Public Sector Enterprises (CPSEs) are taken by the administrative ministries concerned as per the revival/restructuring plan of the company on case to case basis.

‡Original notice of the question was received in Hindi.

Department of Public Enterprises is implementing a Scheme of Counselling, Retraining and Redeployment (CRR) for separated employees of CPSEs to impart short duration training to equip them with skill/expertise which in turn, would enable them to take up mainly self employment activities. During 2007-08, 2008-09 and 2009-10, Rs.10.00 crore, Rs.8.70 crore and Rs.9.50 crore have been allocated respectively for implementation of CRR scheme.

Statement-I

State-wise number of factories/units closed and workers affected during each of the last three year and the current year, State-wise

States/UTs	2006		2007		2008(P)		2009(P) (Jan. to Sept.)	
	A	B	A	B	A	B	A	B
1	2	3	4	5	6	7	8	9
Andhra Pradesh	—	—	—	—	20	144	—	—
Arunachal Pradesh	—	—	—	—	—	—	—	—
Assam	—	—	*	*	—	—	*	*
Bihar	1	14	—	—	—	—	—	—
Chhattisgarh	—	—	*	*	—	—	—	—
Delhi	—	—	—	—	1	196	—	—
Goa	1	100	—	—	—	—	*	*
Gujarat	4	430	2	45	5	163	2	112
Haryana	3	118	4	198	5	330	—	—
Himachal Pradesh	1	10	6	139	—	—	4	131
Jammu and Kashmir	3	54	—	—	—	—	*	*
Jharkhand	*	*	*	*	*	*	*	*
Karnataka	5	379	1	4	1	30	7	409
Kerala	5	121	3	45	—	—	—	—
Madhya Pradesh	—	—	—	—	*	*	—	—
Maharashtra	—	—	*	*	—	—	*	*
Manipur	—	—	—	—	—	—	—	—
Meghalaya	—	—	—	—	—	—	—	—

1	2	3	4	5	6	7	8	9
Mizoram	—	—	—	—	—	—	—	—
Nagaland	—	—	—	—	—	—	—	—
Orissa	—	—	1	10	—	—	—	—
Punjab	—	—	—	—	—	—	—	—
Rajasthan	—	—	—	—	—	—	—	—
Sikkim	—	—	1	49	—	—	—	—
Tamil Nadu	*	*	1	26	—	—	*	*
Tripura	127	3681	53	1285	16	456	40	1070
Uttar Pradesh	10	1269	15	1941	3	212	*	*
Uttarakhand	1	77	2	116	—	—	—	—
West Bengal	5	925	2	36	3	1447	1	100
Andaman and Nicobar Islands	—	—	—	—	—	—	—	—
Chandigarh	—	—	—	—	1	1	1	10
Dadra and Nagar Haveli	—	—	*	*	1	73	1	48
Daman and Diu	—	—	*	*	—	—	*	*
Lakshadweep	—	—	—	—	—	—	—	—
Puducherry	2	11	—	—	—	—	—	*
GRAND TOTAL	168	7189	91	3894	56	3052	56	1880

A = Number of units closed; B = Workers Affected; (P) = Provisional,

* = Not Available, — = Nil

Note: The information for years 2008 and 2009 is based on the returns/clarifications received from the Labour Bureau till 30th October, 2009.

Statement-II

List of industrial units declared sick, state-wise during the last 3 years and current year

S.No.	State/Union Territory	2006	2007	2008	2009	Total
1	2	3	4	5	6	7
1.	Andhra Pradesh	1	0	2	7	10

1	2	3	4	5	6	7
2.	Bihar	0	0	0	1	1
3.	NCT Delhi	0	0	2	6	8
4.	Gujarat	0	2	3	8	13
5.	Haryana	0	1	0	1	2
6.	Jharkhand	0	0	0	1	1
7.	Karnataka	0	1	2	2	5
8.	Kerala	0	0	0	4	4
9.	Madhya Pradesh	0	1	0	3	4
10.	Maharashtra	2	4	2	12	20
11.	Orissa	0	0	0	1	1
12.	Punjab	0	1	4	3	8
13.	Rajasthan	0	1	0	3	4
14.	Tamil Nadu	0	0	1	4	5
15.	Uttar Pradesh	0	0	0	4	4
16.	West Bengal	0	0	0	2	2
17.	Dadra and Nagar Haveli	0	0	0	1	1
TOTAL		3	11	16	63	93

Source: Board for Industrial and Financial Reconstruction (BIFR).

Discouraging safety norms in work places

706. SHRI SHYAMAL CHAKRABORTY:

SHRI MOINUL HASSAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware that under neo-liberal policy regime Statutory inspection on safety in industrial centres and units is being discouraged thereby allowing the employers to flout all basic safety norms in workplaces resulting in frequent fatal accidents killing and injuring many workers;

(b) whether Government is also aware that in view of increase in the number of contract workers outnumbering the regular workers in the workplaces, the victims of the accidents are not getting compensation; and

(c) if so, the steps taken by Government for ensuring that the employers strictly maintain basic safety norms in workplaces and adequate compensation for the contract workers?